



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs,
(Acquittal Section) Civil Secretariat
Srinagar/Jammu.

Notification
Srinagar, the 3rd October, 2019

SRO 538 - In exercise of the powers conferred under sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the notification SRO 399 dated 13-09-2018 is hereby rescinded and the services of Sh. Imtiaz Ahmed Hamal as Special Public Prosecutor in case titled State Vs Muzffer Hussain @ Nika Kamal involving offences punishable under sections 302 RPC, 7/27 Indian Arms Act in FIR No 58/2018 of police station Kishtwar pending before the Ld Court of Principal Sessions Judge, Kishtwar are hereby dispensed with immediate effect.

Sd/-
(Achal Sethi)
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.
Dated - 03 - 10 - 2019.

No -LD (Acq) 2018/196 - Kishtwar

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K, Srinagar
3. Registrar General, J&K, High Court Srinagar.
4. Principal Sessions Judge, Kishtwar
5. Director Prosecution, J&K PHQ, Srinagar
6. Director Litigation, Jammu
7. Sr Superintendent of Police, Kishtwar
8. Public Prosecutor, Kishtwar for information and necessary action, vide this Department's letter No LD(Acq)2018/196-Kishtwar Dated 26-07-2019 (copy enclosed).
9. General Manager, Government Press, Srinagar for Publication in the Government Gazettee.
10. SRO section, Department of Law, Justice and Parliamentary Affairs (W.7.S.C)

(Sourab Pangotra)
Assistant Legal Remembrancer,
Department of Law Justice and Parliamentary Affairs.

01/10